

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 117
(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank of India Applicant/petitioner
Vs.

M/s. Advance Sufactanta India Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.07.2019

CORAM:

CHIEF JUSTICE (RTD.) M.M. KUMAR
HON'BLE PRESIDENT

DR. V.K SUBBURAJ,
HON'BLE MEMBER (TECHNICAL)

PRESENT:-

For the IRP

Ms. Anju B. Gupta, Ms. Apoorva Gulati, Advs.

For the respondent

Mr. Soumic Mazumdar, Adv.

ORDER

The non applicants-respondents through their counsel are directed to appear before the Resolution Professional at the following address of the Resolution Professional on 01.08.2019 at 11.00 A.M.

“Shri K.G. Somani

3/15, Asaf Ali Road, New Delhi-110002”

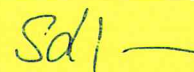
The non applicants-respondents shall carry all documents pertaining to the Corporate Debtor including books of accounts and divulge information within their knowledge to the Resolution Professional. If the Resolution Professional is not satisfied with the documents and information furnished then details of such documents and information that still remains be filed.

Affidavit by the non applicants-respondents be also filed.

List for further consideration on 07.08.2019.



(M.M.KUMAR)
PRESIDENT



(DR. V.K SUBBURAJ)
MEMBER (TECHNICAL)